

**Conversion of Bhavnagar-Mah-nva Narrow Gauge Line**

5409. SHRI NAVIN RAVANI:  
Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received representations from the 'Saurashtra Chamber of Commerce & Industry' Bhavnagar (Gauhati) and other organisations for the Conversion of Bhavnagar-Talaja-Mahuva Railway Narrow Gauge Route line into meter gauge;

(b) if so, what are the details thereof and what actions have been taken by Government;

(c) when the said conversion is likely to start and to be completed;

(d) whether at any time the surveys for the said line have been done; and

(e) if so, the details of the surveys and how much expences are likely to be incurred for the said conversions.

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PALIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) No such representations have been received in the recent past.

(b) and (c). Do not arise.

(d) No.

(e) Does not arise.

**Removal of Railway Employees without showing any Reason**

5410. SHRI NARAYAN CHOU-BEY:

SHRI A. K. ROY:

Will the Minister of RAILWAYS be pleased to state:

(a) how many Railway employees have been removed from service in the years 1977, 1978, 1979, 1980 and 1981 (upto date) without showing any reason to the affected employees by applying Rule 14 (II) of Railway servants (D & A) Rules, 1968;

(b) how many such cases have been revoked by Government on its own;

(c) how many persons have gone to court and how many have secured injunction;

(d) how many have lost cases in court and how many have won; and

(e) how many cases are still pending?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) to (e). Reasons for removal of railway employees from service in terms of Rule 14 (ii) of the Rail way Servants (Discipline and Appeal) Rules, 1968 are embodied in the notice of removal from service served on such employees. Required statistical details are as under:

	1977	1978	1979	1980	1981 (upto Oct, 81)
(a) Number of employees removed from service under Rule 14 (ii) of Railway Servants (Discipline & Appeal) Rules, 1968.	24	14	34	215	574
(b) Number of cases revoked by the Government.	6	4	9	140	4

	1977	1978	1979	1980	1981 (upto Oct. '81)
(c) (i) Number of persons who have moved courts of law	1	3	15	44	366
(ii) Number of injunctions secured	..	..	..	1	184
(d) (i) Number of cases dismissed by the courts		3		4	44
(ii) Number of cases upheld by the courts					
(e) Number of cases pending in the Courts	1		13	40	206

**Records of British Period in India**

5411. SHRI SATYASADHAN CHAKRABORTY: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state the reasons why the records of the British period in India still continue to be treated as secret even after 34 years of independence?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): The research scholars consult the records transferred to the National Archives of India in accordance with the Archival Policy Resolution adopted by the Government in 1972. Accordingly, all non-confidential public records transferred to the National Archives of India pertaining to the period prior to 31st December 1946 and prospectively all such records more than 30 years old is open for bona fide research scholars subject to such exceptions and restrictions as have been imposed by

the various Ministries/Departments in consultation with the Director, National Archives of India.

**Promotion of General Category Section officers**

5412. SHRI RAM VILAS PASWAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that since October, 1980 about 20 otherwise ineligible general category Section Officers of the Railway Board have been promoted as Deputy Directors/ Under Secretaries on long term ad hoc basis despite restrictions on such promotions by the Ministry of Home Affairs (DOP);

(b) whether it is also a fact that there are clear instructions that while making such ad hoc promotions in administrative interests, the claims of Scheduled Caste/Scheduled Tribe Officers should also be considered;

(c) if so, how many Scheduled Caste/Scheduled Tribe Section Officer have also been promoted on ad hoc basis; and